

NIHAR RANJAN LASKAR :
I beg to lay on the Table a copy of the Drugs and Cosmetics (Sixth Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. GSR 682(E) in Gazette of India dated the 5th December, 1980, under section 38 of the Drugs and Cosmetics Act, 1940. [Placed in Library. See No. LT-2199/81.]

**ANNUAL ACCOUNTS OF PARADIP
PORT TRUST FOR 1979-80.**

**THE MINISTER OF STATE IN
THE MINISTRY OF SHIPPING
AND TRANSPORT (SHRI BUTA
SINGH) :** I beg to lay on the Table a copy of the Annual Accounts (Hindi and English versions) of the Paradip Port Trust for the year 1979-80 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trust Act, 1963. [Placed in Library. See No. LT-2200/81].

**NOTIFICATION UNDER CENTRAL
EXCISE RULES, REPORT ON THE
SALE BY AUCTION IN 1978 OF GOLD
HELD ON GOVERNMENT ACCOUNT
AND A STATEMENT**

**THE MINISTER OF STATE
IN THE MINISTRY OF FINANCE
(SHRI SAWAISINGH SISODIA) :**
On behalf of Shri Maganbhai Barot, I beg to lay on the Table :—

(1) A copy of Notification No. GSR 189(E) (Hindi and English versions) published in Gazette of India dated the 23rd March, 1981 together with an explanatory memorandum regarding exemption to H.D.P.E. waste arising during the manufacture of H.D.P.E. Monofilament yarn from excise duty, issued under the Central Excise Rules, 1944. [Placed in Library. See No. LT-2201/81].

(2) A copy of the Report on the sale by auctions in 1978 of gold held on Government account (Shri K.R. Puri Report).

(3) A statement (Hindi and English version) explaining reasons for not laying simultaneously the Hindi version of the Report mentioned at (2) above. [Placed in Library. See No. LT-2202/81].

12.05 hrs.

**MESSAGES FROM RAJYA
SABHA**

SECRETARY : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 1981, which was passed by the Lok Sabha at its sitting held on the 17th March, 1981, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 2 Bill, 1981, which was passed by the Lok Sabha at its sitting held on the 17th March, 1981, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."